

CORAM : Hon'ble Mr. P.H. Trivedi, Vice Chairman.

13-12-1988

Heard the learned Advocate Mr.M.M.Prajapati and Mr. J.D. Ajmera, for the petitioner and the respondents respectively. The petitioner has filed an appeal against the order for cancellation of his promotion on 18.7.87, which is still pending. In the circumstances of this case it is directed that the appellate authority before whom the appeal is pending ~~which is~~ disposed of by the appellate authority ~~within~~ ^{about the} after one month from the date of this order. If the petitioner had any grievance ~~on~~ which an order he would be entitled to approach this Tribunal by a fresh petition. The case accordingly disposed of.


(P.H. Trivedi)
Vice Chairman